

70

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

C.P. No. 217/99
O.A. No. 2957/97

HON'BLE SHRI KULDIP SINGH, MEMBER(J)
HON'BLE SMT. SHANTA SHAstry, MEMBER(A)

New Delhi, this the 15th day of December, 1999

Mrs. Asha Sinha
W/o Dr. R.C. Sinha
R/o A-729, Sarojini Nagar
New Delhi

....Applicant

(By Advocate: Shri N. Safaya)

Versus

1. Govt. of N.C.T. of Delhi
through Shri Krishan Mohan
Secretary Mecial & Public Health
5 Sham Nath Marg
Delhi
2. Shri Krishan Mohan
Secretary Medical & Public Health
5 Sham Nath Marg
Delhi
3. Dr. Kulanand Joshi
Dy. Secretary Services
Technical Recruitment Cell
1-Jawahar Lal Nehru Marg
New Delhi 110 002

....Respondents

(By Advocate: None.
Departmental Representative
Shri Trilok Chand)

O R D E R (ORAL)

Hon'ble Shri Kuldip Singh, Member (J)

The departmental representative says that they have implemented the order of this Tribunal and therefore the CP may be dismissed as infructuous.

2. However, the learned counsel for the applicant says that complete grievances of the applicant have not been satisfied by the respondents. Respondents have placed on record order dated 29.11.1999 which according to respondents' counsel has been issued in compliance of

law

7

- 2 -

the judgment. After this we presume that the order has been complied. Still if there is grievance, the applicant is at liberty to file a fresh O.A. ^{Notif}
^{o.p. is discharged in}

Shanta S
(Smt. Shanta Shastray)
Member(A)

Kul
(Kuldeep Singh)
Member(J)

sc*